
(2019) 02 CHH CK 0142
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 803 Of 2019

Anand Kishor Pandey

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 11-02-2019

Acts Referred:

Citation : (2019) 02 CHH CK 0142

Hon'ble Judges : P. Sam Koshy, J

Bench : Single Bench

Advocate : C. Jayant K. Rao, Anshuman Shrivastava

Final Decision : Disposed Of

Judgement

P. Sam Koshy, J

1. In this writ petition the issue involved is same therefore this writ petition is being heard and disposed off by this common order at motion stage with the consent of the parties.

2. The limited grievance which the petitioner has raised in this present writ petition by virtue of order passed by this Court in the case of Mukesh

Kumar Patel Vs. State of Chhattisgarh, WPS No. 2530/2017 decided on 26.11.2017 has been granted benefit of revised pay scale on completion of 8 years of service.

3. The counsel for the petitioner submits that the grievance which now remains is that the benefit is being provided to the petitioner prospectively and

though the respondents have made a calculation which the petitioner was entitled for from the date of his completion of 8 years of service but no

effective orders have been passed nor have department taken any steps for release of the arrears of payment. The petitioner prays for appropriate

direction to the respondents for releasing the said amount. According to the petitioner he had completed his 8 years of service in the year 2014 and accordingly he was entitled for the benefit of revised pay scale immediately on completion of 8 years of service. However, this benefit has been extended to the petitioner only in the year 2018. Thus, the present writ petition has been filed seeking for direction to respondents to consider the claim of the arrears of benefit between 2014 to 2018.

4. Without entering into the merits of the case and taking into consideration the judgment of this Court in the case of Mukesh Patel(Supra) which has also been affirmed by the Division Bench and taking note of the fact that respondents have complied with the order to the extent of granting revised pay scale to the petitioner, let respondents No. 2 & 3 take an appropriate decision at the earliest so far as release of the arrears of payment which the petitioner is entitled for. Expecting a decision from the respondents within a period of 90 days from the date of receipt of copy of this order.

5. The present writ petition stands disposed off.